



2026:AHC:20814

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1232 of 2026

Mohammad Azahrudin

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Kumar Srivastava, Faheem Ahmad
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Faheem Ahmad, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner's father was a Class-IV employee, who was working since 04.01.1982. He died in harness on 25.09.2021. The writ petitioner thereafter appeared before respondent claiming compassionate appointment, but till date appointment order has not been issued.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs determination at the first instance by Respondent no.3.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order, bearing in mind the eligibility, suitability and competing claim, if any. In case Respondent no.3 finds that the claim of the writ petitioner is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.

January 30, 2026

N.S.Rathour

(Vikas Budhwar, J.)